

**NOTIFICATIONS UNDER THE COAL MINES
PROVIDENT FUND AND BONUS
SCHEMES ACT**

and Metals)—Indian Bureau of
Mines.

(3) General Matters.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri S. C. Jamir) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :

- (1) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G. S. R. 528 in Gazette of India dated the 4th April, 1970.
- (2) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G. S. R. 529 in Gazette of India dated the 4th April, 1970.
- (3) The Neyvell Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G. S. R. 530 in Gazette of India dated the 4th April, 1970.
- (4) The Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G. S. R. 531 in Gazette of India dated the 4th April, 1970. [Placed in Library Sec. No. LT-3354/70]

13.02 hrs.

ESTIMATES COMMITTEE

(i) MINUTES

Shri M. Thirumala Rao (Kakinada) : I beg to lay on the Table Minutes of the sittings of the Estimates Committee relating to :

- (1) Hundred and twenty-fourth Report on the Ministry of Irrigation and Power—Farakka Barrage Project.
- (2) Hundred and twenty-seventh Report on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines

13.03 hrs.

**COMMITTEE ON PUBLIC
UNDERTAKINGS**

(i) MINUTES

Shri M. B. Rana (Broach) : I beg to lay on the Table Minutes of the sittings of the Committee on Public Undertakings relating to :

- (1) Sixty-sixth Report on Indian Oil Corporation Limited (Pipelines Division).
- (2) Seventieth Report on India Tourism Development Corporation Limited.
- (3) Procedural and Miscellaneous Matters.
- (4) Consideration and adoption of Action Taken Reports (1969-70).

13.04 hrs.

COMMITTEE ON PETITIONS

(i) MINUTES

Shri Sradhakar Supakar (Sambalpur) : I beg to lay on the Table Minutes of the sitting of the Committee on Petitions held on the 17th April, 1970.

13.05 hrs.

ESTIMATES COMMITTEE—contd.

**HUNDRED AND TWENTY FOURTH,
HUNDRED AND TWENTIETH
AND HUNDRED AND
TWENTY FIFTH
REPORTS**

Shri M. Thirumala Rao (Kakinada) : I beg to present the following Reports of

[Shri M. Thirumala Rao]

the Estimates Committee :

- (1) Hundred and twenty-fourth Report on the Ministry of Irrigation and Power—Farakka Barrage Project.
- (2) Hundred and twentieth Report regarding action taken by Government on the recommendations contained in their Seventy-third Report on the Ministry of Shipping and Transport—Coastal Shipping.
- (3) Hundred and twenty-fifth Report regarding action taken by Government on the recommendations contained in their Eighty-eighth Report on the Publications of selected Ministries of the Government of India.

13.06 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND ELEVENTH, HUNDRED AND TWELTH, HUNDRED AND FIFTEENTH, HUNDRED AND EIGHTEENTH, HUNDRED AND TWENTIETH TO HUNDRED AND TWENTY SECOND REPORTS

श्री अटल बिहारी वाजपेयी (बलरामपुर) अध्यक्ष महोदय, मैं लोक लेखा समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ :

- (1) केन्द्रीय-उत्पादन शुल्क से सम्बन्धित राजस्व प्राप्तियों सम्बन्धी लेखापरीक्षा प्रतिवेदन (सिविल), 1969 के अध्याय 3 के बारे में 111 वाँ प्रतिवेदन ।
- (2) विनियोग लेखे (डाक तथा तार), 1967-68 और लेखापरीक्षा प्रतिवेदन (डाक तथा तार), 1969 के बारे में 112 वाँ प्रतिवेदन ।
- (3) चाय बोर्ड के वर्ष 1964-65, 1965-66 और 1967-68 के लेखे सम्बन्धी लेखापरीक्षा प्रतिवेदनों के बारे में 115 वाँ प्रतिवेदन ।
- (4) पुनर्वास विभाग से सम्बन्धित विनियोग लेख (सिविल), 1967-68 और

लेखापरीक्षा प्रतिवेदन (सिविल), 1969 के बारे में 118 वाँ प्रतिवेदन ।

(5) फिल्म विभाग से सम्बन्धित लेखापरीक्षा प्रतिवेदन (वाणिज्यिक), 1968-वारा 17 और सूचना तथा प्रसारण मंत्रालय से सम्बन्धित लेखापरीक्षा प्रतिवेदन (सिविल), 1969 के पैरा 33 के बारे में 120 वाँ प्रतिवेदन ।

(6) पूरे तथा धार्मिक न्यासों के बारे में 121वाँ प्रतिवेदन ।

(7) वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद् से सम्बन्धित लेखापरीक्षा प्रतिवेदन (सिविल), 1969 तथा वर्ष 1966-67 और 1967-68 के लेखे सम्बन्धी लेखापरीक्षा प्रतिवेदन के बारे में 122 वाँ प्रतिवेदन ।

13.07 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS—Contd.

(ii) FIFTY-NINTH, SIXTY-FIRST, SIXTY FOURTH, SIXTY-SIXTH AND SEVENTIETH REPORTS

Shri M. B. Rana (Broach) : I beg to present the following Reports of the Committee on Public Undertakings :

- (1) Fifty-ninth Report on action taken by Government on the recommendations contained in their Forty-fourth Report on the Fertilizers and Chemicals Travancore Limited.
- (2) Sixty-first Report on action taken by Government on the recommendations contained in their Tenth Report on the National Coal Development Corporation Limited (Paras in Section III of Audit Report (Commercial), 1970).
- (3) Sixty-fourth Report on action taken by Government on the recommendations contained in their Forty-seventh Report on Public Relations and Publicity in Public Undertakings.

(4) Sixty-sixth Report on Indian Oil Corporation Limited (Pipelines Division).

Council of Agricultural Research for the next term commencing from the 13th June, 1970."

(5) Seventieth Report on India Tourism Development Corporation Limited.

The motion was adopted.

13.08 hrs.

COMMITTEE ON PETITIONS—contd.

(ii) SEVENTH REPORT

Shri Sraddhakar Supakar (Sambalpur) : I beg to present the Seventh Report of the Committee on Petitions.

13.09 hrs.

ELECTION TO COMMITTEE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anna-sahib Shinde) : I beg to move the following :

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the next term commencing from the 13th June, 1970."

Mr. Speaker : The question is :

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian

13.10 hrs.

*DEMANDS FOR GRANTS
1970-71—contd.

DEPARTMENT OF SOCIAL
WELFARE—contd.

Mr. Speaker : The House will now take up further discussion on the Demands for Grants under the control of the Department of Social Welfare. The time allotted is five hours and the time taken 5 hours and 30 minutes. Shri N. P. Yadhav is already on his legs. As soon as his speech is over I propose to call the Minister. After these demands are voted, we will take up the next demands. At 7 o'clock, whatever be the position, whether the Minister replies or not, whatever is left will be guillotined.

Shri Chengalraya Naidu (Chittoor) : An important subject like agriculture has not been given time. Why can't you extend it up to 8 o'clock ?

Mr. Speaker : It is a question of choice.

Shri Shri Chand Goyal (Chandigarh) : The order of the Ministries should be changed from year to year so that the same Ministries are not guillotined every year.

Mr. Speaker : That is for the B. A. C. to decide ; not for you and me. I will go by the advice of that Committee.

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, डायरेक्शन 115 के मातहत मैंने जो नोटिस दी थी मिनिस्टर के खिलाफ उसके मुताल्लिक कुछ मालूम नहीं हुआ है। (व्यवधान)

श्री तु० राम (भरारिया) : अध्यक्ष महोदय, समाज कल्याण के लिए एक घंटे का समय बढ़ाया जाये। अभी बहुत से सदस्यों को बोलना है।

श्री साधू राम (फिल्लोर) : टाइम बढ़ाना चाहिए। (व्यवधान).....

*Moved with the recommendation of the President.